

(a) whether it has come to the notice of Government that Life Insurance Corporation has recently directed the management of M/s Escorts Limited to remove its nine directors ;

(b) if so, the percentage of shares with the Life Insurance Corporation of M/s Escorts Limited;

(c) Whether Central Government have intervened in this matter; and

(d) if so, details thereof and the steps taken by Government to set right the situation ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a), (c) and (d) A statement is laid on the Table of the House.

(b) 30%.

Statement

The Life Insurance Corporation of India issued a notice dated 11th February, 1984 to M/s Escorts Ltd. under Section 169 of the Companies Act, 1956 requiring the company to convene an Extraordinary General Meeting for considering and passing resolutions which seek to replace nine directors of the company. It is not feasible to react to the notice or deal with other aspects, since the notice itself has been impugned before the Court and the matter is sub judice and L.I.C. has been impleaded as a respondent in the writ petition filed by M/s Escorts seeking to challenge the vires of Reserve Bank of India's circular in regard to facilities for investment by non-residents of Indian nationality/origin.

बैंक आफ बड़ौदा की बरौत शाखा से
धन का कथित गबन

*200. श्री रामजी भाई मावणि :

श्री राम प्यारे पनिका : क्या वित्त मंत्री यह बताने की कृपा करेंगे :

(क) क्या बैंक आफ बड़ौदा की बरौत शाखा (इलाहाबाद) से लाखों रुपये का गोलमाल किया गया है ;

(ख) क्या सरकार का इस मामले की केन्द्रीय जांच ब्यूरो द्वारा जांच कराने तथा इस मामले में अंतर्ग्रस्त अधिकारियों की सेवाएं समाप्त करने/निलम्बित करने/स्थानान्तरित करने का कोई प्रस्ताव है ; और

(ग) यदि हां, तो इस बारे में क्या कार्यवाही करने का प्रस्ताव है और यह कार्यवाही कब तक किये जाने की संभावना है और यदि नहीं, तो उसके क्या कारण हैं ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) से (ग) बैंक आफ बड़ौदा ने सूचित किया है कि उसकी बरौत शाखा के शाखा प्रबंधक ने प्रक्रिया संबंधी अनियमिततायें बरती हैं और अपने विवेकाधिकारों का अतिक्रमण किया है। संबंधित अधिकारी का तबादला कर दिया गया है और उसके विरुद्ध अनुशासनिक कार्रवाई की जा रही है।

Assessment of Performance of Nationalised Banks in Replacing Rural Money Lenders

*201. SHRI KRISHNA CHANDRA HALDER :

SHRI AJIT KUMAR SAHA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have assessed the performance of the nationalised banks in replacing rural money lenders and have found it satisfactory;

(b) if so, whether the Reserve Bank of India shares similar views with Government; and

(c) if not, the reasons therefor in detail ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) Assessing the performance of nationalised banks by Government of India/Reserve Bank of India is a continuous process. With the rapid branch expansion in rural areas and emphasis on lending to the weaker sections of society since nationalisation of banks, there has

been a gradual shift of borrowers from money lenders to banks.

पाकिस्तान को अमरीक से प्राप्त हुई
सैनिक सहायता

2097. श्री फूल चन्द वर्मा : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान को वर्ष 1985 के लिए अमरीका से सैनिक सहायता के रूप में कितनी धनराशि प्राप्त हुई है ; और

(ख) इस पर सरकार की प्रतिक्रिया क्या है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री के.पी. सिंह देव) : (क) उपलब्ध सूचना के अनुसार 1984-85 के दौरान पाकिस्तान ने अमेरिका से 63 करोड़ अमरीकी डॉलर की आर्थिक और सैनिक सहायता प्राप्त करनी है ।

(ख) रक्षा तैयारी के लिए योजनाएँ समय-समय पर अद्यतन करते समय सरकार ऐसी सभी गतिविधियों को ध्यान में रखती है ।

Misuse of Government Articles in Army Statistical Organisation

2098. SHRI HARISH KUMAR GANGWAR : Will the Minister of DEFENCE be pleased to state.

(a) whether it is a fact that two punching machines were taken out of the Army Statistical Organisation for use in a private institute for several months;

(b) if so, who took the machines out and how and under what circumstances and what action has been taken in the matter;

(c) whether it is also a fact that outsiders had been given training in programming at the computer centre of R&D Organisation, photo-bearing identity cards were issued, laid down free not charged and testimonials issued; and

(d) if so, how did this happen, who are responsible for the breach of defence security and misuse of Government articles and has any investigation been carried out in the matter; if so, with what results and details ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a), (b) and (d) On 14th September 1979 a non-Gazetted official of the then Army Statistical Organisation of Army HQ. was detected at the office gate while trying to bring in two punching/verifier machines surreptitiously into the office. Investigations carried out in the matter revealed that these machines had been taken out earlier by that official, ostensibly for getting them repaired by a private firm. Departmental disciplinary action was initiated against the official as well as his two superior officers. A major penalty was imposed on the official who took out the machines and minor penalties on his Superior officers.

(c) Defence Research and Development Organisation Computer Centre accepts trainees normally from Educational Institutions. Such trainees are not detailed on any informal courses for which fees are chargeable. They are issued certificates on completion of such training. These trainees are subject to normal security regulations of entry.

Holding of 50 Percent Equity by Foreign Companies

2100. SHRI DAYA RAM SHAKYA : Will the Minister of FINANCE be pleased to State :

(a) the names of companies which are being held to the extent of 50% or more equity by foreign corporate bodies along with the names of foreign holding companies, their country of origin and the amount of equity held in each case; and

(b) the lines of business of each such company along with the names of chief executives and principal business address for each such company ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) A Statement is supplying the details such as equity held, the name of the holding company,